## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 172/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

Name of the Company:

Yatin C Davda & Anr.

V/s.

Iberchem India Ltd & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
HITESH BUCH  1. RASESH PARIKH  KISAN DAVE	ADV ADV	PETMONERS	Wheel
2. SUJAM SHAM	Advocata F	2406	Signel Show
3. Mr Saurat Soparkar alongwith Hr Byal chhahapati 4. Siddhayth Sinhe	Advocate	Resp. 187 Resp. 197	L'ancue

## **ORDER**

Learned Advocate Mr. Rasesh Parikh with Learned Advocate Mr. Kisan Dave with Learned PCS Mr. Hitesh Buch present for Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Bijal Chhatrapati with Learned Advocate Mr. Siddharth Sinha i/b J. Sagar present for Respondents No. 1 to 7. Learned Advocate Mr. Sujal Shah present for Respondents No. 2 to 6.

Learned Senior Counsel appearing for Respondent represented that Company Appeal (AT) no. 374/2017 filed against the order of this Tribunal dated 09.10.2017 was listed on 09.11.2017 before Hon'ble NCLAT and the Hon'ble NCLAT was pleased to pass order granting two weeks' time to file reply in CP no. 172/2017 before this Tribunal.

In view of the said representation, list the matter on 11.12.2017.

/5/10/10/10/12/2

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of November, 2017.